

IN THE COURT OF III ADDITIONAL DISTRICT AND SESSIONS JUDGE(PCR)
MADURAI.

PRESENT : Tr. A. Dhanasekaran. M.A.,M.B.A.,M.L.,
III Additional District Judge (PCR), Madurai.

Wednesday the 3rd June 2020.

Crmp.No. 392 / 2020

CRIME NO. 316 / 2020

1.Chellapandi
S/o Narayanaswamy
2. Kumaresan
S/o Nammakodi

-----Petitioner / A3 and A4

/ Vs /

State through the Sub - Inspector of Police,
Sindhupatti Police Station,
Madurai.(Crime No. 316/2020)

-----Respondent/Complainant

ORDER

1. This anticipatory bail application received through e-mail on 1.6.2020. Objections called for from the Special Public Prosecutor and Defacto Complainant, reply from Police and Special Public Prosecutor received through Whatsapp on 3.6.2020.

2. The Petitioner / A3 and A4 have stated that they have falsely implicated in Cr. No. 316 / 2020 and apprehend they may be tortoured, ill - treated and harassed in the hands of police if they were arrested. Further they ready to abide by the conditions of this correct and prayed anticipatory bail may be granted. On the other hand Special Public prosecutor and Police have objected stating that investigation is still pending and other accused absconding and hence prayed to dismiss the bail application.

3. Bothside considered. Considering the nature of the offence alleged against the petitioner / Accused A3 and A4 along with others and attack on the defacto

complainant who belongs to schedule community and the objections raised by the prosecution, this court finds no just and necessary reason for granting anticipatory bail, only on the apprehension of the petitioner / Accused A3 and A4.

4. Therefore petitioner's this petition for anticipatory bail is dismissed.

III Addl. District & Sessions Judge (PCR),
Madurai.